

by BICP in September, 1978 was tabled in the Lok Sabha on 1.3.1979 in fulfilment of an Assurance. Acceptance of the BICP report received in 1982 has been communicated in fulfilment of an Assurance to Rajya Sabha Unstarred Question No. 1541 dated 11.3.1982.

(b) There is no statutory control on prices of tyres. However, the Government is exercising surveillance over prices of tyres and tubes and their inputs as suggested by BICP in its report of 1982.

Setting up of College of Oceanography

602. SHRI BRAJAMOHAN MOHANTY : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to open a college of Oceanography near about Chilka Lake in Orissa and if so, details thereof;

(b) which of locations have been considered for the College and if Balugan in Puri District, which is nearest fishing centre of Chilka, has been taken into consideration; and

(c) whether option of the State Government has been sought in this regard and if so, details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) and (c) Does not arise.

Bride-Beating and Bride-burning Cases in Delhi

603. SHRI F.H. MOHSIN :
SHRI V. SREENIVASA PRASAD :

SHRI P.K. KODIYAN :
SHRI BALKRISHNA WAS-
NIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has recently been a considerable spurt in bride-beating and bride-burning cases in the Capital;

(b) the number of such cases registered with the Delhi Police during the period from 1 April, 1982 to 30 June, 1983 month-wise and in how many cases the culprits have been arrested and challaned;

(c) whether the existing machinery to deal with such cases by the Police works very slow and this enables the delinquents to destroy all evidence against them and pretty long time is also taken in courts in deciding cases filed before them; and

(d) whether keeping in view the gravity of the crime committed by these inhuman dowry seekers and unsocials, Government propose to consider the desirability of setting up special cells for the investigation of such heinous crimes and their trial by special courts to ensure speedy justice in the Union Territory of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b) The requisite figures are indicated in the statement attached.

(c) and (d) Government are aware of the need to ensure prompt investigation of such cases and instructions have been issued to the concerned authorities. For the purpose of prompt and proper investigation and for pursuing these cases in courts, a Special Cell has been set up at the Police Headquarters. The strength of this Cell is under review. A Special Court has also been designated for trial of such cases.

Statement

Statement showing the disposal of the cases of bride-burning and bride-beating during the period from April, 1982 to June, 1983 (month-wise) and persons arrested.

Month	Cases reported	Challaned	Persons arrested
1.	2.	3.	4.
BRIDE-BURNING			
1982			
April	6	3	6
May	11	2	4
June	14	9	22
July	5	3	13
August	5	4	10
September	10	1	12
October	6	1	7
November	6	1	7
December	6	—	—
1983			
January	2	1	2
February	6	1	7
March	9	—	7
April	15	1	12
May	15	—	11
June	17	—	18
1982	BRIDE-BEATING CASES		
May	3	3	10
June	3	3	8
July	1	1	1
August	—	—	—
September	1	1	1
1983			
February	2	2	2
March	2	1	2
April	1	1	3
May	3	2	6

Note : The figures for months not mentioned in the list may be treated as 'NIL'